

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION No.1256
ANSWERED ON MONDAY, THE 19TH AUGUST, 2013**

AWARENESS AND PROTECTION OF SMALL INVESTORS

QUESTION

1256. DR. T. SUBBARAMI REDDY:

Will the Minister of CORPORATE AFFAIRS be pleased to state?

- (a) Whether the measures taken by Government for awareness and protection of small investors have yielded the desired results;
- (b) If so, the details thereof;
- (c) The details of action initiated against the companies with regard to investors' complaints during the last three years, year-wise;
- (d) whether a number of companies have not paid the outstanding amount due to small investors and are still trading actively in the stock exchanges; and
- (e) If so, the details thereof along with the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE)
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI SACHIN PILOT)

(a) & (b): Investor Awareness Programmes are conducted by the Ministry of Corporate Affairs (MCA). Securities and Exchange Board of India (SEBI) also conducts similar programmes through Resource Persons, Investor Associations, Exchanges, Depositories and various trade bodies like Association of Mutual Funds in India (AMFI) etc. The programmes cover various cities, towns (including small towns) and involve distribution of booklets whose content is available on the websites of the MCA (www.iepf.gov.in) and of SEBI (investor.sebi.gov.in). Investors can lodge complaints with Registrars of Companies/MCA, or on the MCA21 portal. A similar facility has also been provided by SEBI on its website www.sebi.gov.in. SEBI has made available toll free Complaint Services in 14 languages to provide assistance to investors. This Ministry has also created a sub-site www.iepf.gov.in under the MCA portal, where companies are required to file investor-wise details of unpaid and unclaimed amounts of investors lying with them. The website enables investors, specially small investors and investors from remote areas, to search and locate information concerning their complaints.

(c): Based on Investors' grievances, MCA has initiated action against 49 companies in 2010-11, 39 companies in 2011-12 and 78 companies in 2012-13.

(d) & (e): SEBI initiates action for redressing complaints of non-payment of dividend/interest on listed securities, pertaining to companies listed with stock exchanges. Companies which fail to pay dividend face action under sections 11B/15C of the SEBI Act, 1992. Details of action taken for non-redresses of investor grievances year-wise, during the last three years in respect of such companies are as follows:

Financial Year	Number of cases where	
	Action taken under Section 11	Adjudication
2010-11	18	3
2011-12	11	6
2012-13	04	10
